

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

Cont. A.(IBC)/4(CH)2024

CP (IB) No. 121/Chd/Hry/2022

IN THE MATTER OF:-

Amirsons Scaffoldings Pvt. Ltd.

...Petitioner

Versus

YFC Projects Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016 and 425, CA 2013

Order delivered on 25.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Piyush Upadhyay, proxy counsel for Mr. Gursat Singh, Advocate

**For the respondent in
main CP and
applicant in CONT. A.
No.4/2024** : Mr. Aditya Bhardwaj, Advocate

ORDER

Cont. A.(IBC)/4(CH)2024

The present application has been filed under Section 425 of the Companies Act, 2013 on the ground that some misleading facts have been given by the petitioner in the rejoinder about the payment of the amount by the corporate debtor. Be that as it may, the same will be considered along with the arguments in the main petition. List on 28.05.2024.

CP (IB) No. 121/Chd/Hry/2022

A date is requested by Id. proxy counsel appearing on behalf of the petitioner as the main counsel is on his legs before the Hon'ble NCLAT, Delhi. Request

accommodated. Let the matter be listed for final arguments along with *Cont.*
A.(IBC)/4(CH)2024 on 28.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)